

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
GREATSHIP OILFIELD SERVICES LIMITED**

1.	NAME OF CORPORATE PERSON	GREATSHIP OILFIELD SERVICES LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	09/07/2015
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	CIN: U74900MH2015PLC266483
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	One International Center, Tower 3, 23rd Floor, Senapati Bapat Marg, Elphinstone Road (W, est), Mumbai City, Mumbai, Maharashtra, India, 400013
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	8 th September, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Tehseen Fatima Khatri Address: Navjivan Commercial Premises, 12th Floor, office No 1204, Lamington Road, Mumbai Central (East), Mumbai - 400008. Email- tfkhatriassociates@gmail.com Mobile No: 9757410975 Registration No: IBBI/IPA-002/IP-N01140/2021-2022/13793
8.	LAST DATE FOR SUBMISSION OF CLAIMS	8 th October, 2025

Notice is hereby given that the GREATSHIP OILFIELD SERVICES LIMITED has commenced voluntary liquidation on 8th day, September, 2025.

The stakeholders of GREATSHIP OILFIELD SERVICES LIMITED are hereby called upon to submit a proof of their claims, on or before 8th day of October, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

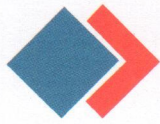
Submission of false or misleading proofs of claim shall attract penalties.



Tehseen Fatima Khatri
Liquidator for GREATSHIP OILFIELD SERVICES LIMITED
IBBI Regn. No. IBBI/IPA-002/IP-N01140/2021-2022/13793
Address: Navjivan Commercial Premises, 12th Floor, office No 1204 Lamington Road, Mumbai Central (East), Mumbai - 400008.

Email Id - tfkhatriassociates@gmail.com
AFA valid up to 31-Dec-2025

Date: 11/09/2025
Place: Mumbai



T.F.K

T. F. KHATRI & ASSOCIATES

COMPANY SECRETARIES

TEHSEEN FATIMA KHATRI

M.COM , FCS , L.L.B , IP



97574 10975 / 022 4976 2975

022 2300 1611



tfkhatriassociates@gmail.com

tehseenkhatri@tfkcs.com



www.tfkcs.com



Navjivan Commercial Premises,
Building No - 3, 12th Floor, Office No. 1204,
Lamington Road,
Mumbai Central (E), Mumbai - 400 008.

Date: 12/09/2025

To
The Executive Director
Insolvency and Bankruptcy Board of India
7th Floor, Mayur Bhawan
Connaught Place
New Delhi – 110001

Sub: Submission of Public Announcement in Form A – *GREATSHIP OILFIELD SERVICES LIMITED* (CIN: U74900MH2015PLC266483) – In Voluntary Liquidation

Sir/Madam,

Pursuant to Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 14 of the IBBI (Voluntary Liquidation Process) Regulations, 2017, please find enclosed the Public Announcement in **Form A** in respect of *GREATSHIP OILFIELD SERVICES LIMITED*, which has been published in the following newspapers:

1. *Business Standard* (English) – 11th September 2025
2. *Navshakti* (Marathi) – 11th September 2025
3. *Navshakti* (Marathi – Re-publication) – 12th September 2025 (for abundant clarity, due to a minor typographical error in the name of the Company at one place in the earlier publication).

The same is being uploaded herewith for your records.

Thanking you,



Tehseen Fatima Khatri

Voluntary Liquidator

IBBI Regn. No.: IBBI/IPA-002/IP-N01140/2021-2022/13793

Email: tfkhatriassociates@gmail.com | Mobile: +91 9757410975

Enclosure: Public Announcement in Form A (newspaper clippings as above)

PUBLIC NOTICE

Mrs Meera Bhachandra Rangnekar is a member in respect of flat number B – 605 in the society building situated at Bandhutva CHS limited, Datta Mandir Marg, Vakola Santacruz East, Mumbai 4000 55 has misplaced / lost share certificate number 45 dated 5.07.2007 of 10 shares bearing distinctive numbers 441 to 450 of rupees 50/- each thus her daughter Mrs Meeta Mukesh Khanna has applied for issuance of duplicate share certificate in lieu of the original share certificate. A police complaint for loss of original share certificate was lodged on 29.08.2025 with Vakola police station if any person found the same or in possession shall return the said original share certificate to the undersigned within 2 weeks hereof, if the society not received the said original share certificate within stipulated period herein above it will proceed to issue duplicate share certificate by cancelling the said lost share certificate number 45.

Date : 11 Sept 2025

Place : Mumbai For & On Behalf Of
Bandhutva CHS Ltd
Sd/-
Hon. Secretary

PUBLIC NOTICE

Take notice that my clients **Mrs. Mukta Chakraborty & Mr. Sayantan Chakraborty** have instructed me to invite objections/claims in respect of the properties mentioned in the schedule below (hereinafter referred to as the **"Scheduled Properties"**). That Late **Mr. Samir Chakraborty**, the owner of 50% of rights, title, interest and shares in the Scheduled Properties, died intestate on 18/11/2024 leaving behind only 3 (Three) legal heirs namely (1) **Mrs. Mukta Chakraborty - (Wife)**, (2) **Mrs. Sangjukta Atanu Halder - (Daughter)** & (3) **Mr. Sayantan Chakraborty - (Son)**. Whereas the legal heirs of the deceased are desirous of executing Release Deed with respect to the share of the deceased in the following properties.

SCHEDULE

1. Flat No. 2006, B - Wing, 20th Floor, Sector 2A, in "Srishti" Complex (along with one vehicle parking space), Mira Road (East), Dist. Thane - 401107.

2. Flat No. 1007, 10th Floor, B - Wing, Bhairav Residency, Beverly Park, Kanakia Road, Near Commissioner Bungalow, Mira Road (East), Dist. Thane - 401107.

Any Person or persons having any claims or objections to the transfer of the scheduled properties and the shares and interest of the deceased member in the capital property of the society either by way of inheritance, succession, mortgage, possession, sale, gift, lease, lien, charge, trust, license, maintenance, easement or otherwise howsoever are hereby required to make the same known in writing with supporting documents to the undersigned between 11am to 7pm at office address : **B-002, Ground Floor, Sheetal Sarovar, MTNL Road, Sheetal Nagar, Mira Road (E), Dist. Thane – 401107 within 15 (Fifteen) days** from the date hereof. If no claims/objections are received within the period prescribed above, such claim/objection shall be considered waived/abandoned and the society/legal heirs shall be free to deal with the shares and interest of the deceased member in the schedules properties and capital property of the society in such manner as is provided under the bye-laws of the society.

Place: Miraroad
Date: 11-09-2025

Sd/-
Komal Singh (Advocate)

PUBLIC NOTICE

Notice is hereby given to the my clients (1) **MRS. NARAGIBEN PREMCHAND JAIN & (2) MR. KALPESH PREMCHAND JAIN**, are holding an ownership Industrial Unit No. 105 on the 1st Floor admeasuring about 43.20 sq. mtrs. carpet area in the building known as **SHIV INDUSTRIAL ESTATE OF SHIV INDUSTRIAL PREMISES CO-OPERATIVE SOCIETY LTD. situated at Bhai Balmukund Marg, Chinchpokli (East), Mumbai - 400012**, on the plot of land bearing Cadastral Survey No. 773 of Margaoan Division in the Registration District and Sub-district of Mumbai City in the Municipal "E" Ward, hereinafter referred to as 'the said Unit', together with 05 (five) fully paid-up shares of Rs.50/- each of the said Society bearing Dist. Nos. from 071 to 075 (both inclusive) embodied in the Share Certificate No. 015 dated 11-11-1992. They do not have in their possession original copy of the following Agreement in respect of the said Unit :

i) **"Agreement for Sale" dated 28th June, 1982 made and entered into between M/S. R. B. ENTERPRISES, therein referred to as the 'Builders' of the One Part and JHIKARI EXPORTS PVT. LTD., therein referred to as the 'Unitholder' of the Other Part.**

The same has been lost / misplaced in transit and police complaint in respect thereof lodged with the Dongri Police Station Mumbai under Lost Report No. 118201-2025 on 09-09-2025. Any person having any share, right, title, interest, claim, etc. against or to the said Unit or any part thereof or the said Shares by way of sale, transfer, mortgage, lease, lien, charge, trust, maintenance, gift, inheritance, exchange, possession or otherwise howsoever are hereby called upon to make the same known in writing together with the documentary proof in support thereof to the undersigned at his office at C/o. Dinesh Jain, 410, Kakad Market, 4th Floor, 306, Kalbadevi Road, Mumbai - 400002 within 07 (seven) days from the date of publication of this notice, failing which claims, if any shall not be entertained or considered and shall be deemed to have been waived or abandoned for all intents and purposes and not binding on my above named clients.

At Mumbai, Dated this 11.09.2025 day of September, 2025

(Mahendra C. Jain)
Advocate & Solicitor

PUBLIC NOTICE

Notice is hereby given that 225 shares of **LARSEN & TOUBRO LTD** having Reg. office at **L & T HOUSE, BALLARD ESTATE, NAROTTAM MORARJEE MARG, MUMBAI-400001, MAHARASHTRA** under Folio No. **V76187, Distinctive Nos. 10686273 – 10686297, 146937606 – 146937630, 58469000 – 58469049, 624320564 – 624320613 & 139440928 – 1394401002 Certificate No. 178391, 303083, 411412, 495334 & 1346847 for 225 Shares 2/- PAID UP**, standing in the names of **VINODKUMAR SINGH jointly with MAHENDRA SINGH (DECEASED)** has been lost or mislaid and undersigned have applied to the company to issue duplicate certificate Any person who has claim in respect of the aforesaid shares should lodge such claim with the Company within 15 day from this date, else Company will processed to issue duplicate certificate

NOTICE

TITAN COMPANY LIMITED

Registered Office: 3, Sipcot Industrial Complex, Hosur, Tamil Nadu, 635126

Notice is hereby given that the certificate[s] for the undermentioned securities of the company has/have been lost/misplaced and the holder of the said securities/applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name Of the Company	Name of holder	Folio No.	Kind of Securities/No. and face value	Distinctive No. of number[s]
Titan Company Limited	Damodarial Agarwalla	TWD0000262	Equity Share, Face Value- 1/-	29842801-29844300 29844301-29845800

Place : Hosur, Date: 11-09-2025 **Damodarial Agarwalla : (Name of holder /Applicant)**

PUBLIC NOTICE

Shri Kaustubh Kalyankar a Member of **Shree Siddhivinayak Plaza Premises Co-Op Society Ltd** and holding Unit No B-1 has reported to the Society that the Authorized Share Capital 1,75000/- Divided into 3500/- Share each of Rs 50/- only Member's Register No 019 and 020 Shri Kaustubh Kalyankar Unit No B-1 and Unit No B-2 is the Registered Holder of 10 Shares From No 181 to 190 of 50/- and From No 191 to 200 of 50/- each has been misplaced and applied for Duplicate Share Certificate.

The Society hereby invites claims and objections from claimants/objectors for issuance of duplicate Share Certificate within the period of 14 days from the publication of the Notice with copies of such Documents and other proofs in support of his/her /their claims/objections for issuance of Duplicate Share Certificate to the Secretary of **Shree Siddhivinayak Plaza Premises Co-Op Society Ltd** and if No Claims/objections are received within the prescribed period. The Society shall be free to issue Duplicate Share Certificate in such a manner as is provided under the Byelaws of the Society.

Sd/-
Shree Siddhivinayak Plaza Premises Co-Op Society Ltd
Place: Mumbai Date: 11.09.2025

RUPA NAYAN MERCHANT holding 100 shares of **SIKA Interplant Systems Limited** Registered Office: No.03, Gangadharchetty Road, Dr. Sharma Building, Bangalore - 560042, in Folio No. R000168 bearing Share Certificate Number 1960 with distinctive numbers from 536701 - 536800 consisting of 100 shares of Rs 10/- each.

I do hereby give notice that the said Share Certificate is lost and I have applied to the Company for issue of duplicate Share Certificate. The public is hereby warned against purchasing or dealing in anyway with the said Share Certificates. The company may issue duplicate Share Certificates if no objection is received by the company within 15 days of the publication of this advertisement, after which no claim will be entertained by the company in that behalf.

Place: Mumbai **RUPA NAYAN MERCHANT**
Date : 10.09.2025 Folio No: R000168



HINDUSTAN FOODS LIMITED

A Vanity Case Group Company

A Government Recognised Two Star Export House

Registered Office: Office No.3, Level-2, Centrium, Phoenix Market City, 15, Lal Bahadur Shastri Road, Kurla (West), Mumbai 400070, Maharashtra

E-mail: business@thevanitycase.com Website: www.hindustanfoodslimited.com Tel. No. +91-22-6980 1700/01, CIN: L15139MH1984PLC316003

Form NO. CAA. 2

[Pursuant to Section 230(3) and Rule 6 and rule 7 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH C.A.(CAA)/88/MB/2025

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013;

AND

In the matter of the Scheme of Arrangement between Avalon Cosmetics Private Limited ("Demerged Company" or "ACPL" or "First Applicant Company") and Vanity Case India Private Limited ("Transferor Company" or "VCIPL" or "Second Applicant Company") and Hindustan Foods Limited ("Resulting Company" or "Transferee Company" or "HFL" or "Third Applicant Company") and their respective shareholders (the "Scheme").

Hindustan Foods Limited, a company incorporated under the provisions of the Companies Act, 1956 having its registered office at Office No. 03, Level 2, Centrium, Phoenix Market City, 15, Lal Bahadur Shastri Road, Kurla, Mumbai, Maharashtra, India - 400070

CIN: L15139MH1984PLC316003

)...Third Applicant Company / Resulting Company / Transferee Company

NOTICE AND ADVERTISEMENT OF THE TRIBUNAL CONVENED MEETING OF THE EQUITY SHAREHOLDERS OF HINDUSTAN FOODS LIMITED

NOTICE is hereby given that by an order dated August 20, 2025 ("Order") the Mumbai Bench of the Hon'ble National Company Law Tribunal ("NCLT" or "Tribunal") has directed a Meeting of the Equity Shareholders of Hindustan Foods Limited ("Resulting Company" or "Transferee Company" or "Company" or "Third Applicant Company") ("Meeting") to be held for the purpose of considering, and if thought fit, approving with or without modification, the Scheme of Arrangement between Avalon Cosmetics Private Limited ("Demerged Company" or "ACPL" or "First Applicant Company") and Vanity Case India Private Limited ("Transferor Company" or "VCIPL" or "Second Applicant Company") and Hindustan Foods Limited ("Resulting Company" or "Transferee Company" or "HFL" or "Third Applicant Company") and their respective shareholders (the "Scheme").

In pursuance of the Order, and as directed therein, the Notice and Explanatory Statement of the Meeting, along with corresponding annexures, is sent to Equity Shareholders whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories (viz. NSDL and CDSL) / Third Applicant Company and whose email IDs are registered with MUFG InTime India Private Limtted / Depositories / Third Applicant Company as on benpos date i.e., August 29, 2025.

Further, in pursuance of the Order, Notice is hereby given that the Meeting of the Equity Shareholders of the Third Applicant Company will be held on **Wednesday, October 15, 2025 at 12:00 Noon (IST)** through Video Conferencing or Other Audio Visual Means ("VC / OAVM"), following the operating procedures (with requisite modifications as may be required) referred to in MCA Circulars. The venue of the Meeting shall be deemed to be the Registered Office of the Third Applicant Company situated at Office No. 03, Level 2, Centrium, Phoenix Market City, 15, Lal Bahadur Shastri Road, Kurla, Mumbai, Maharashtra, India - 400070. For the purpose of the Meeting, the Third Applicant Company has engaged MUFG InTime India Private Limited (Formerly known as Link Intime India Private Limited) ("**MUFG InTime**") as the authorized agency for facilitating voting by electronic means and for enabling Equity Shareholders in attending and participating in the Meeting. The facility of casting votes by Equity Shareholders using voting by electronic means prior to the Meeting as well as on the date of the Meeting will be provided by MUFG InTime.

The voting rights of the Equity Shareholders shall be in proportion to their shareholding in the Third Applicant Company as on the close of the business hours of **Wednesday, October 8, 2025 ("Cut-off date")**. In case of voting by electronic means prior to the Meeting, the E-voting will commence on **Sunday, October 12, 2025, at 09:00 A.M. (IST) and will end on Tuesday, October 14, 2025, at 05:00 P.M. (IST)**. The E-voting shall not be allowed beyond the said date and time mentioned herein.

Votes should be casted in the manner described in the instructions of the Notice. All existing Equity Shareholders whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall be entitled to avail the facility of voting by electronic means. A person who is not a member as on the cut-off date should treat this Notice of Meeting for information purpose only.

Any person, who acquires shares of the Third Applicant Company and becomes a member of the Third Applicant Company after dispatch of the Notice, shall be entitled to avail the facility of voting by electronic means only if his name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date. Such persons may obtain the login ID and password from MUFG InTime by sending an email at enotices@in.mpms.mufig.com. Further, such a person may follow the instructions on e-voting, forming part of the Notice of the Meeting. A Equity Shareholder who has casted his/her vote by voting by electronic means prior to the Meeting shall also be eligible to participate in the Meeting through VC but shall not be entitled to cast his/her vote again during the Meeting.

A copy of Notice and the accompanying documents can be obtained free of charge at the Registered Office of the Third Applicant Company. The same will also be available for inspection in electronic mode. Equity Shareholders can inspect the same up to the date of Meeting, by sending an e-mail to the Third Applicant Company at investorrelations@thevanitycase.com and same are also placed on the website of the Third Applicant Company viz. <https://www.hindustanfoodslimited.com> and on the website of BSE at www.bseindia.com, NSE at www.nseindia.com and also on the website of MUFG InTime at www.in.mpms.mufig.com.

In case you have any queries or issues regarding attending Meeting and e-voting from MUFG InTime e-voting system, you may refer the Frequently Asked Questions (FAQs) or may contact the following:

Mr Rajiv Ranjan,

Sr Assistant Vice President - Evoting

MUFG Intime India Private Limited

C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai 400083.

Tel No: 022 -4918600; Fax: 022 - 49186060

E-mail: enotices@in.mpms.mufig.com

Equity Shareholders may also write to the Company Secretary at the Third Applicant Company's email address at investorrelations@thevanitycase.com.

Since this Meeting of the Equity Shareholders of the Third Applicant Company is being held as per the provisions of the NCLT through VC/OAVM, the physical attendance of Equity Shareholders of the Third Applicant Company has been dispensed with. Hence, please note that the facility of appointing proxy(ies) by Equity Shareholders will not be available.

The Tribunal has appointed Mr. Shashi Kumar Kalathil, Non-Executive Independent Director of the Third Applicant Company, and failing him, Mr. Sameer Ramanlal Kothari, Managing Director of the Third Applicant Company, and failing him, Mr. Ganesh Tukaram Argekar, Executive Director of the Third Applicant Company, to be the Chairman of the said Meeting of the Equity Shareholders of the Third Applicant Company. The abovementioned Scheme, if approved at the meeting, will be subject to the subsequent approval of the NCLT.

The Tribunal has appointed Advocate Prashant Sharma (MAH/882/2025), as scrutinizer (the "**Scrutinizer**") to scrutinize the voting through electronic means prior to the Meeting and at the Meeting in a fair and transparent manner.

The results of the voting for this Meeting shall be announced by the Chairman upon receipt of Scrutinizer's report within two (2) working days or three (3) days, whichever is earlier, of the conclusion of the meeting and the same shall be displayed on the website of the Third Applicant Company and will also be made available on the websites of BSE, NSE and on the website of MUFG InTime.

For **Hindustan Foods Limited**
Sd/-
Mr. Shashi Kumar Kalathil
DIN: 02829333
Chairman appointed for the Meeting

PUBLIC NOTICE

Notice is hereby given to the public at large that **Alex Cosma Dsouza, Joyce Alex Dsouza, and Richard Alex Dsouza** have agreed to purchase Flat No. B/18, situated at 4th floor of Dnyaneshwar Nagar Co-operative Housing Society Ltd., D. G. Mahajani Road, Near Fatima Church School, Wadala, Mumbai - 400031, admeasuring 611.50 sq. ft. carpet/built-up area alongwith share certificate number 201 for 5 shares Distinctive **Nos. 1041to 1045 (both inclusive)** issued by Dnyaneshwar Nagar Co-operative Housing Society Ltd against the said flat, together with proportionate undivided share in the land and common areas, from Niral Karan Saboo and Neha Shashikant Dhariwal, who are owners of the above property.

Any person, bank, financial institution, or authority having any claim, right, title, interest, mortgage, charge, lien, or any other encumbrance in respect of the said flat/property, and/or ownership right of the above owners, is hereby required to notify the undersigned within **15 (Fifteen) days** from the date of this notice, along with documentary evidence, failing which the transaction will be completed, and such claims, if any, shall be deemed to have been waived and/or abandoned. Purchaser and Seller shall not be responsible for any claims not notified within the above period.

Sd/-
NARENDRA MUSALE, (ADVOCATE, HIGH COURT)
Shop No. 22 and 23B, Vissanji Park, MMGS Marg, Dadar (East),
Mumbai - 400014. Contact No. : 9619933480
e-mail id : Narendra.musale@outlook.com

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GREATSHIP OILFIELD SERVICES LIMITED

1.	Name of Corporate Person	GREATSHIP OILFIELD SERVICES LIMITED
2.	Date of Incorporation of Corporate Person	09/07/2015
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	CIN: U74900MH2015PLC266483
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	One International Center, Tower 3, 23rd Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai City, Mumbai, Maharashtra, India, 400013
6.	Liquidation Commencement Date of Corporate Person	8th September, 2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Tehseen Fatima Khatri Address: Navjivan Commercial Premises, 12th Floor, office No 1204, Lamington Road, Mumbai Central (East), Mumbai - 400008. Email: tfkhatrassociates@gmail.com Mobile No: 9757410975 Registration No: IBB/IIPA-002/IP-NO1140/2021-2022/13793
8.	Last Date for Submission of Claims	8th October, 2025

Notice is hereby given that the GREATSHIP OILFIELD SERVICES LIMITED has commenced voluntary liquidation on 8th day, September, 2025.

The stakeholders of GREATSHIP OILFIELD SERVICES LIMITED are hereby called upon to submit a proof of their claims, on or before 8th day of October, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: 11/09/2025
Place: Mumbai
Liquidator for GREATSHIP OILFIELD SERVICES LIMITED
IBBI Regn. No. IBB/IIPA-002/IP-NO1140/2021-2022/13793
Address: Navjivan Commercial Premises, 12th Floor, office No. 1204 Lamington Road, Mumbai Central (East), Mumbai - 400008.
Email id: tfkhatrassociates@gmail.com
AFA valid up to 31-Dec-2025



HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, Branch Office: Office No. 108, 1st Floor, Takavane Heights, Near Shiv Mandir, Kamrik Road, Kalyan (W) 421301.

PUBLIC NOTICE (E- AUCTION FOR SALE OF IMMOVABLE PROPERTY)

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on **28-September-2025 (E-Auction Date)** on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the **Authorised Officer of the Hero Housing Finance Ltd** On or before 27-September-2025 till 5 PM at Branch Office: Office No. 108, 1st Floor, Takavane Heights, Near Shiv Mandir, Kamrik Road, Kalyan (W) 421301.

Loan Account No.	Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s) Legal Heir(s) Legal Rep.	Date of Demand Notice Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price Earnest Money
HHFBDLHO2100 0017894/HFBDLI PL21000017895	Mateen Ashraf Shaikh	28/08/2023, Rs.38,48,497.76/- as on 08/09/2025	Physical	Rs. 19,00,000/- Rs. 1,90,000/-

Description of property: Flat No 404, Admeasuring Area 531 Sq.ft. Carpet Area (Including Balcony, Cupboard, Window & Door Sills, Service Area Etc) on 4th Floor, Building No. 6m, in Shubh Yastu Built on Plot No. 6, Survey No. 122, 123, 124, 125, 126, 127, 128, 131, 134, 140, 143/A, 143/B, 144, 146/A, 146/B and 147 Lying and situated at Village- Khatalvi, Taluka- Shahapur, Dist. Thane, Maharashtra- 421601.

Terms and condition: The E-auction will take place through portal <https://bankauections.com> on 29-September-2025 (E-Auction Date) After 11:00 AM onwards with limited extension of 10 minutes each. The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD.". The EMD amount will be return to the unsuccessful bidders after conclusion of the E-auction.

Terms and Conditions of the E-Auction: 1.E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". 2.Bid increment amount shall be Rs. 10,000/- (Rupees Fifteen Thousand Only). 3.The E-Auction will be conducted through M/s. C-1 India Pvt Ltd through Mr. Dharaani Krishna- 9948182222 (Helpline No(s)); Support Landline no+91 124 4302020/2021/2022/2023/2024 (Support Mobile Nos. :+917291981124/25 /26 and E-mail on support@bankauections.com /andhra@c1india.com) at their web portal <https://bankauections.com>. 4.There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Hero Housing Finance Limited. 5.The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com 6.F o r property details and visit to property contact to Mr. Prathmesh Tapase/ 7304501990 / prathmesh.tapase@hero.hf.com and Shekhar Singh/9711522275/ shekhar.singh@hero.hf.com. 7.T h e prospective bidders can inspect the property on 22-September-2025 between 11.00 A.M to 2.00 P.M with prior appointment.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagee/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e., www.herohousingfinance.com

Date: 11/09/2025
Place: Mumbai

For Hero Housing Finance Ltd., Authorised officer
Mr. Prathmesh Tapase, Mob:7304501990
Email: prathmesh.tapase@hero.hf.com



HDFC BANK

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai – 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **18th September, 2025** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 10 th Sept. 2025	Date of Sale Notice
1	XXXXXXXXXX2981	BHARATBHAI LALABHAI PATEL	8,98,507.82	09-09-2025
2	XXXXXXXXXX8580	SHAILABEN KANTILAL DAMANIA	48,68,157.78	09-09-2025

Date : 11.09.2025
Place : Dadra And Nagar Haveli And Daman And Diu
Sd/-
HDFC BANK LTD.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT MUMBAI COMPANY PETITION NO 57 OF 2024

In the matter of petition under Section 66 of the Companies Act, 2013 and the Rule 2 of the National Company Law Tribunal (Procedure for Reduction of Share Capital of Company) Rules, 2016

AND

In the matter of Reduction of Share Capital of Wella India Private Limited

Wella India Private Limited
CIN: U52100MH2015FTC270642

A private limited company incorporated under the Companies Act, 2013, having its registered office at Corporate Avenue, 4th Floor, D Wing, 404 Floor, Chakala Andheri (East), Mumbai, Maharashtra - 400093 India ... **Petitioner Company**

NOTICE OF ORDER CONFIRMING REDUCTION OF SHARE CAPITAL

Notice is hereby given that the Hon'ble National Company Law Tribunal at Mumbai (Hon'ble NCLT") by its order dated the 22 July 2025, confirmed the Reduction of Share Capital of the above-named company, wherein the members of the above company resolved to reduce the issued, subscribed and paid-up equity share capital of the Petitioner Company from INR 79,12,72,920 (Rupees Seventy Nine Crores Twelve Lakhs Seventy Two Thousand Nine Hundred and Twenty only) consisting of 7,91,27,292 (Seven Crores Ninety One Lakhs Twenty Seven Thousand Two Hundred and Ninety Two only) equity shares of INR 10/- (Rupees Ten only) each fully paid, to INR 33,68,04,830 (Rupees Thirty Three Crores Sixty Eight Lakhs Four Thousand Eight Hundred and Thirty only) consisting of 3,36,80,483 (Three Crores Thirty Six Lakhs Eighty Thousand Four Hundred and Eighty Three only) equity shares of INR 10/- (Rupees Ten only) each fully paid, by cancelling the equity share capital to the extent of INR 45,44,68,090 (Rupees Forty Five Crores Forty Four Lakhs Sixty Eight Thousand and Ninety only) to repatriate an amount of INR 42,72,00,004.60 and the minutes approved by the Hon'ble Tribunal, of the above-named company as required by the above Act, were registered by the Registrar of Companies, Mumbai on the 21st day of August, 2025.

Dated this 11th day of September, 2025 at Mumbai

For Wella India Private Limited
Sd/-
Company Secretary
Membership No: A64365
Company Address: Corporate Avenue, 4th Floor, D wing, 404 Chakala Andheri (East), Mumbai - 400093
Email ID: Archita.shroff@wella.com



Nikko Parks & Resorts Limited

Regd. Office : "JHEAL MEEL", Sector IV, Salt Lake City, Kolkata - 700 106
Tel: (033) 6521 5518/04
E-mail: niccoparks@niccoparks.com Web: www.niccoparks.com

NOTICE TO THE SHAREHOLDERS

Subsidiary: Compulsory Transfer of Equity Shares held in the Company to the Demat Account of the Investor Education and Protection Fund (IEPF) Authority in respect of which dividend remains unpaid/unclaimed for the last seven or more consecutive Years.

NOTICE is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Investors Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("IEPF Rules") and subsequent amendments thereof notified by the Ministry of Corporate Affairs, Government Of India, the equity shares of the company in respect of which dividend remains unpaid/unclaimed for the last seven or more consecutive years will be transferred to the Demat Account of the Investors Education and Protection Fund Authority ("Authority") established by the Government of India.

The shareholders of the company who have not encashed their dividend for a period of 7 consecutive Years or more i.e. from F.Y.2018-2019 (Second Interim Dividend) to 2024-2025 are being given an opportunity as per the aforesaid IEPF Rules, for claiming their dividend by making a written application under physical signature(s) mentioning the Folio No(s) or DP & Client ID(s) to the Company at its Registered Office or to M/s. R&D Infotech Private Limited, Registrar & Share Transfer Agent of the Company. The application shall be accompanied by self-attested copies of PAN Card, present address proof, Aadhar Card and a cancelled cheque leaf of the respective Bank account. Individual notices have been sent to the shareholders concerned at their registered address. A list of such shareholders in this regard and their relevant details of unclaimed/unpaid dividend, corresponding equity shares liable to be transferred to the Demat Account of the Authority etc, are available on the website of the company i.e. www.niccoparks.com.

In the event valid claims for dividend are not received on or before 10th December, 2025, in accordance with procedure prescribed under IEPF Rules, the Company shall proceed to transfer such equity shares to the Demat Account of the Authority without giving any further notice. Upon transfer of such equity shares the shareholders can claim the dividend amount and the equity shares only from the Authority by following the stipulated procedure. For more details please visit the website of the company as mentioned above.

In case of the query, the shareholders may contact the Share Department of the Company at (033)-6521 5518/04, or mail at rahul@niccoparks.com/ anik@niccoparks.com at its Registered Office or the Registrar & Share Transfer Agent, M/S, R&D Infotech Private Limited, Unit:- Nikco Parks & Resorts Limited, 15/C Nareish Mitra Sarani Fomerly, Beltala Road, Kolkata-700026, Tel. No:-(033) 2419 2641, E-mail: info@rdinfotech.net.

The shareholders concerned are, therefore advised to claim from the Company, their unclaimed/unpaid dividend, if any, at the earliest.

For **NICCO PARKS & RESORTS LIMITED**
Sd/-
RAHUL MITRA
Executive President
Company Secretary & Compliance Officer

Place : Kolkata
Dated : 10.09.2025

